(2021) 10 SEBI CK 0021

In the Securities Appellate Tribunal Mumbai

Case No : Appeal No. 636 Of 2021

Sneha Lalitkumar Shah APPELLANT

Vs

Securities And Exchange Board Of India RESPONDENT

Date of Decision : 07-10-2021

Acts Referred:

Citation : (2021) 10 SEBI CK 0021

Hon'ble Judges : Tarun Agarwala, Presiding Officer;M.T. Joshi, J

Bench : Division Bench

Advocate : Deepak R. Shah, Akshay Patil, Abhiraj Arora, Rashi Dalmia, Karthik Narayan

Judgement

1. Connect with Appeal No. 543 of 2021 Riddhi Siddhi Gluco Biols Ltd. and list on October 26, 2021. In the meanwhile, the respondent may file a reply. The stay application will be considered on the next date.

2. Parties will take instructions from the Registrar 48 hrs. before the date fixed in order to find out as to whether the appeal would be heard through video conference or through physical hearing.

3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.